

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1913**  
TO BE ANSWERED ON 17/03/2022

**ADMINISTRATIVE REFORMS IN BCCI**

1913. DR. AMAR PATNAIK:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the steps taken to improve the transparency and financial oversight of the Board of Control for Cricket in India (BCCI);
- (b) the details of the recent audit of the BCCI;
- (c) whether Government has any proposals to remodify the BCCI Governing Council to ensure completely independent CAG auditing; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

THE MINISTER FOR YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR)

- (a) Board of Control for Cricket in India (BCCI) has informed that it is governed by its Memorandum of Association and rules and regulations, which have been approved by the Supreme Court, and that it adheres to all the transparency provisions contained therein, including uploading key decisions taken in the Apex Council meetings of BCCI and details of payments made above Rs. 25 Lakh, on the BCCI website.
- (b) BCCI has informed that it undertakes an audit of its accounts which is done by a statutory auditor and the same is ratified by the Apex Council of BCCI which includes, among other members, a nominee of the CAG.
- (c)&(d) BCCI is an autonomous body which is recognized by the International Cricket Council (ICC) as the national body for promotion and development of Cricket in India. Government has no proposal to remodify the BCCI Governing Council.

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